

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 16-02-2024 AT
10.30 A.M.THROUGH PHYSICAL HEARING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : M/s Saravana Stores Gold palace Pvt Ltd

PETITION NUMBER : IBA/135/2020

APPLICATION NUMBER : a) IA(IBC)/843(CHE)2023
b) IA(IBC)/845(CHE)2023
c) IA(IBC)/846(CHE)2023
d) IA(IBC)/850(CHE)2023
e) IA(IBC)/856(CHE)2023

1. ROITAN RAJASEKARAN
ASALIN CHRISTO PR

Counsel for
Applicants

ROITAN

PR

- 3)(a) IA(IBC)/843(CHE)2023 IN IBA/135/2020
- 3)(b) IA(IBC)/845(CHE)2023 IN IBA/135/2020
- 3)(c) IA(IBC)/846(CHE)2023 IN IBA/135/2020
- 3)(d) IA(IBC)/850(CHE)2023 IN IBA/135/2020
- 3)(e) IA(IBC)/856(CHE)2023 IN IBA/135/2020

COMMON ORDER

Ld. Counsel Mr. Rohan Rajasekaran for the Applicant. Ld. Counsel Mr. Avinash Krishnan Ravi for the Respondent.

This is an application seeking condonation of delay of 91 days in lodging the proof of claim dated 05.04.2023 and also setting aside of the rejection order.

The Applicant has stated that the reasons for the delay is mentioned in para 4 and 5 of the application as there were other legal heirs who were to be located and traced.

In view of the above, the delay of 91 days is condoned.

Further the Applicant stated that the rejection order of the liquidator dated 8.4.2023 stated not only the rejection due to delayed filing but also substantive issue of admissibility of claim. The letter of the liquidator states that the claim amount does not match with the books of accounts and financial statements of the Corporate Debtor which was provided by the suspended directors. Also there was no documentary proof like contracts, agreements, sanction terms, acknowledgment of debt etc.

In view of the above, the Applicant is directed to serve all the documents before the present liquidator and the liquidator is directed to decide the matter afresh based on the documents produced by the Applicant after giving due opportunity.

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Applicant is directed to submit the Application within 7 days. Liquidator to submit the report within 10 days from the receipt of documents from the Applicant.

Therefore, the applications IA(IBC)/843(CHE)2023, IA(IBC)/845(CHE)2023, IA(IBC)/846(CHE)2023, IA(IBC)/850(CHE)2023 and IA(IBC)/856(CHE)2023 are disposed off.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

Phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)